



NOTIFICATION

Sub: Calling of sealed quotations for supply of new trolleys to this office – reg.

* * * * *

It is hereby notified that, High Court of Karnataka desires to invite sealed quotations from firms for supply of new trolleys for the use of this office as per following specifications.

Sl. No.	Specifications
1	4 wheeler revolving trolley with steel handle
2	5 inch rubber wheel (heavy duty)
3	14 guage sheet metal to the base and 14 guage sheet metal square pipe surrounding the base .
4	Size of trolley 2 ½ X 2' X 2' ht excluding handle and wheel height
5	Biscuit color painting

Therefore, firms who are dealing with manufacturing / supplying of trolley, may submit their sealed quotation mentioning their lowest price including GST and other taxes /charges, if any, with the following Terms & Conditions.

1. The price to be quoted shall be inclusive of GST and other taxes/charges, if any. The High Court shall enter into Price Level Agreement with the successful firm for a period of **“12 MONTHS”** or also procurement upto ₹5,00,000/-, whichever is earlier from the date of execution of this agreement.
2. The rate once accepted by this office should not be increased till the expiry of the Agreement period.
3. The trolley has to be supplied immediately on placing the Purchase Order according to the requirement as and when requested by this Office during the agreement period and payment will be made only after satisfactory and working condition of the trolleys supplied.

::2::

4. The trolley to be supplied shall be of industry standard quality. If the trolley supplied found to be damaged/not working satisfactorily, the same is liable to be rejected and payment due if any, may be with-held till the same one replaced with new good working conditioned trolley.
5. The payment will be made to the firm's Bank account, through Khajane-II Platform of Government of Karnataka as per the Bank details furnished by the firm.
6. The right is reserved by High Court of Karnataka to cancel the Agreement at any time, if the trolleys are found to be not satisfactory or for breach of any of the conditions at Sl.Nos. 01 to 06 above or breach of the agreement entered into with this office.
7. The right is reserved by the High Court of Karnataka to accept / cancel any quotations without assigning any reason, outright.

The sealed quotation should be addressed to the Registrar General, High Court of Karnataka, Bengaluru – 560 001 and the same shall reach the Tappal Branch of this office on or before 24.07.2024 at 04.30 p.m., any quotations received after the due date and time shall not be considered and rejected outright. The sealed cover containing the quotation should be superscribed with **“QUOTATION FOR SUPPLY OF NEW TROLLEYS”**.

The quotations will be opened on 25.07.2024 at 12.00 p.m. in the Chambers of Registrar (Administration), High Court of Karnataka, Bengaluru.

By order,

Sd/-
(V. NAGARAJA)
REGISTRAR (ADMINISTRATION)